

श्री हरनाथ सिंह यादव : महोदय, मैं प्रस्ताव करता हूँ कि वक्फ एक्ट, 1995 पारित किया जाए। ...**(व्यवधान)**... महोदय, मैं क्षमा चाहता हूँ। ...**(व्यवधान)**...

MR. CHAIRMAN: Harnathji, you have to introduce the Bill. You sought leave of this House to introduce the Bill.

श्री हरनाथ सिंह यादव: माननीय सभापति जी, मैं केवल दो मिनट लूँगा। वक्फ एक्ट, 1995 अतार्किक है, असंवैधानिक है, अव्यावहारिक है। ...**(व्यवधान)**...

श्री सभापति: नहीं, नहीं। Harnathji, you sought leave to introduce the Bill. Are you introducing the Bill? ...**(Interruptions)**...

श्री हरनाथ सिंह यादव : अतः मैं आपके माध्यम से पूरे सदन से दलीय भावना से ऊपर उठकर मेरे द्वारा प्रस्तुत विधेयक के समर्थन की माँग करते हुए, पवित्र भाव से ... **(व्यवधान)**...

MR. CHAIRMAN: Hon. Member, are you introducing the Bill? ...**(Interruptions)**...

श्री हरनाथ सिंह यादव : देशहित में इस विधेयक को पुरःस्थापित करता हूँ। ...**(व्यवधान)**...

MR. CHAIRMAN: Are you introducing the Bill? ...**(Interruptions)**... Are you introducing the Bill? ...**(Interruptions)**...

श्री हरनाथ सिंह यादव: महोदय, मैं अपने इस बिल को देश हित में...

MR. CHAIRMAN: Are you introducing the Bill?

श्री हरनाथ सिंह यादव: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

The Constitution (Amendment) Bill, 2023 (amendment of article 348)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2023 (Amendment of Article 348); Shri Harnath Singh Yadav to move for leave to introduce the Bill.

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री हरनाथ सिंह यादव: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

MR. CHAIRMAN: The Representation of the People (Amendment) Bill, 2022; Shri Iranna Kadadi; not present. The Constitution (Amendment) Bill, 2022 (insertion of new article 21B); Shri Iranna Kadadi; not present. The Right of Children to Free, Compulsory and Quality Education (Amendment) Bill, 2023; Shri Iranna Kadadi; not present. The Prevention and Eradication of Human Sacrifice and Other Superstitious Practices Bill, 2022; Shri Binoy Viswam; not present. The Indian Penal Code (Amendment) Bill, 2022 (amendment of section 375); Shri Binoy Viswam; not present. The Constitution (Amendment) Bill, 2023 (amendment of articles 58, 66 72, etc.); Shri Binoy Viswam; not present.

The Constitution (Amendment) Bill, 2022 (amendment of the Eighth Schedule)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2022 (amendment of the Eighth Schedule); Shri Rajeev Shukla to move for leave to introduce the Bill.

SHRI RAJEEV SHUKLA (Chhattisgarh): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

MR. CHAIRMAN: Sir, I take note of 'not gestures'. Unlike our friend, my hearing capacity is sound. It was 'Ayes'. Yes, Shri Rajeev Shukla.

SHRI RAJEEV SHUKLA: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2022 (amendment of article 16)

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2022 (amendment of article 16). Shri P. Wilson.

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.